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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 204/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Maize Products
V/s.
Khushi Foods Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Adv. Vaibhavi Nanavati	Advocate	Petitioner	<i>[Signature]</i>
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2.	Adv. Prachiti Shah	Advocate	Petitioner	<i>[Signature]</i>
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3.	Adv. Rajvi Mehta	Advocate	Petitioner	<i>[Signature]</i>
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4.	Ritesh Patadia Ami Patadia Dinesh Patadia i/b Sunil Bhavsar (SUNIL BHAVSAR)			
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[Signature] Advocate Respondent. *[Signature]*

ORDER

Learned Advocate Ms. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah with Learned Advocate Ms. Rajvi Mehta i/b Nanavati & Nanavati present for Operational Creditor/Petitioner. Learned Advocate Mr. Ritesh Patadia with Learned Advocate Ms. Ami Patadia with Learned Advocate Mr. Dinesh Patadia with Learned Advocate Mr. Sunil Bhavsar present for Respondent.

Learned Advocate Mr. Sunil Bhavsar filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within ten days serving a copy in advance to petitioner.

List the matter on 23.01.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 09th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL